

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.311/MP/2023 along with IA No.80/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long-term access granted to the Petitioner by the Respondent Nos. 1 and 2; and consequential relief therefor.

Petitioner : Azure Power India Private Limited (APIPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, APIPL
Shri Aman Sheikh, Advocate, APIPL
Shri Sarthak Sareen, Advocate, APIPL
Shri Aditya Rai, Advocate, APIPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner pointed out that the Respondent/CTUIL filed its reply only on 22.7.2026 and accordingly, requested three weeks' time to file a rejoinder. Acceding to the request, the Commission granted the Petitioner three weeks to file its rejoinder.

2. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

